

RJ No.235/2023

High Court of Karnataka  
Bengaluru  
Date: 21.12.2023

**CIRCULAR**

It is hereby notified to the Advocates/Applicants that the pending unclaimed refund vouchers pertaining to Copying fee of Copying Branch III and Computerized Copying Branch-IV, wherein the certified copies were already delivered but the refund vouchers which were withheld during Covid-19 Pandemic Period and not collected by the Applicants/Advocates within the stipulated time as per the Circulars, stands forfeited and the Advocates/Applicants have ceased the right of claiming the pending refund vouchers and also the respective refund amount therein.

**BY ORDER OF HON'BLE THE CHIEF JUSTICE**

**Sd/-  
(M. CHANDRASHEKAR REDDY)  
REGISTRAR (JUDICIAL)**

**To:**

1. The Secretary to Hon'ble The Chief Justice
2. The Assistant Registrar-cum-Private Secretary to Hon'ble The Chief Justice
3. The Registrar (Computers) with a request to webhost the Circular in the official website of High Court of Karnataka.
4. Private Secretaries to all the Registrars.
5. The Karnataka State Bar Council, Old Election Commission Office Building, Dr. B.R.Ambedkar Veedhi, Bengaluru-560001.
6. The President, Advocate's Association, Bengaluru.
7. Notice Board of Copying Branch III and IV
8. Circular file, Office Copy.